

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2803
TO BE ANSWERED ON 17.12.2025**

BAGGAGE REGULATIONS FOR TRAIN PASSENGERS

2803. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is true that Railways is going to implement strict baggage regulations for train passengers on the lines of practice being followed at airport;**
- (b) if so, the details thereof;**
- (c) the details of the action will be taken by Railways if there are no scanning machines at railways stations;**
- (d) whether there is any proposal to increase/decrease the permissible luggage in the new arrangement; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (e): At present, class-wise maximum limit has been prescribed for carriage of luggage by the passenger along with him/her inside the compartments. Class-wise free allowance and maximum limit prescribed for carriage of luggage inside the compartment is as under:

Class	Maximum Limit (in kg)	Free Allowance (in kg)
AC 1st	150	70
First Class/AC 2 tier	100	50
AC 3 tier/AC Chair Car	40	40
Sleeper Class	80	40
Second Class	70	35

The maximum limit includes free allowance.

Passengers are allowed to book and carry excess luggage beyond free allowance with him/her in the compartment up to the maximum limit as per class as tabulated above on payment of charges at 1.5 times of luggage rate. Trunks, suitcases and boxes having outside measurement of 100 cmx60 cmx25 cm (lengthxbreadthxheight) are allowed to be carried in the passenger compartments as personal luggage. If the trunks, suitcases and boxes which outside measurement exceed any one of the dimensions, such articles are required to be booked and carried in the brakevan (SLRs)/Parcel vans and not in the passenger's compartments. Also, merchandized items are not allowed for booking and carriage in the compartment as personal luggage.

Over and above the prescribed limit mentioned above, excess luggage is carried in Brake van (SLRs) of the trains subject to maximum limit prescribed to be booked in brake vans as luggage.

Police and public order are state subjects under the Seventh schedule to the Constitution of India and, as such, State Governments are responsible for prevention, detection, registration and investigation of crime and maintain law and order etc. on Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. However, Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security of passenger area and passengers and for matters connected therewith.

The following preventive measures are carried out by railways;

- **Random manually bag checks are conducted by RPF personnel with the help of Hand Held Metal Detector (HHMD).**

- **Door Frame Metal Detector (DFMD) have been installed at Entry & Exit gates of stations to facilitate the detection of metallic and prohibited items being carried by passengers.**
- **Joint checks with other agencies are carried out to prevent the carriages of prohibited items.**
- **Passengers movement is closely monitored through CCTV cameras.**
- **Joints checks and coordination are being ensured with Government Railway Police (GRP) and Local Police to avoid any unusual incidents.**
- **Dog squad is deployed at entry/exit points and parcel office of stations for intensive checking time to time.**
- **Announcements through public address system and visual displays are made to educate passengers for not carrying prohibited items and to report any unattended luggage to RPF/GRP.**
